

Bombay, Friday 22<sup>nd</sup> June 1860.



In the Sudder Dewanee Adawlut.

N<sup>o</sup> 4221 Special

Jivra Khunlal \_\_\_\_\_ Appellant,

\_\_\_\_\_ Versus \_\_\_\_\_

Bhavo Wasoodeo Naik \_\_\_\_\_ Respondent,

\_\_\_\_\_ Rupees 121. 0. 0. \_\_\_\_\_

In this case Jivra Khunlal prays the reversal of a decree passed in the Court of the Joint Judge of the Zillah of Dharwar, setting forth that Bhavo originally sued him in the Court of the Moonsiff of Belgaum in the said Zillah for the release from attachment of certain produce of a field attached by him under a decree against one Papuna, which field Bhavo alleged he had purchased from the said Papuna.

The Moonsiff held that Bhavo was entitled to an award in his favor to the extent of half his claim, and he accordingly ordered the release of half the produce.

In appeal this decision was amended in the Court of the joint judge who awarded Bhaoo the whole of his claim for reasons recorded in another suit.

Whereat holding himself aggrieved Jivra Khunlal prayed the admission of a Special Appeal in the Sudder Dewanee Adawlut which was allowed under the following certificate of the sitting judge.

"I must admit a Special Appeal  
"in this case: the claim is to raise an attach-  
"ment off some Rice grown in a field sold  
"by Papuna to Bhaoo: the question is not  
"whose the field is, but whose is the produce,  
"and neither party, and neither Court appear  
"to have seen that the field may be Bhaoo's  
"or Papuna's but that the produce need not  
"of necessity belong to either, and the case should  
"have been returned for retrial, but as that  
"can only now be done by admitting a Special  
"Appeal this is admitted accordingly."

Whereupon the said case being this day called on for hearing and the Vakeels of both parties being present the Court find that the field of which the produce has been attached has been proved to be the  
property

property of Bhaoo, and that Bhaoo had been in possession of it for nearly a year before the time the attachment was placed upon its produce. Under these circumstances the Court does not consider that it is necessary to remand this case for retrial on the supposition only that the produce may possibly have been the property of Papuna, and under this view the decree of the joint judge is confirmed and this Appeal dismissed with costs.

	Head of Exhibits
A	Letter from the Judge of Bharwar forwarding Petition of Special Appeal &c.
B	Petition of S. Appeal
C	Decree of the Joint Judge
D	Decree of the Moonsiff
E	Judgment (English Version of the Judge's Decree)
F	Vakalatnama of Appellant in the name of Vakeel Fikirah
G	Supplemental Petition of Appellant
H	Vakalatnama of Respondent in the name of N. Guesh Hurry
I	Certificate of S. Appeal with translation of the same
J	Receipt to and return from the Judge certifying copy of security Bond for costs together with papers and proceedings from the joint judge's Court Nos. 1 to 13 and from the Moonsiff's Court Nos. 1 to 21.
K	Copy of Appellant's Security Bond for costs
L	Receipt to and return from the Judge with Summons.

10/7/60

Head of Exhibits continued

- M Summons to Respondent
- N Decree of the Sudr Dewanee Adalut
- O Precept to the Judge of Dhawan forwarding an attested Copy of the Decree

Bill of Costs

Costs incurred in the 3 Courts

In the Joint Judges Court:

Regarding Appeal ————— 16-14-4

Do fee of the Vakeel in } ————— 4-5-4  
the Moonsiff's Court }

21-3-8

In the Moonsiff's Court ————— 42-7-2

63-10-10

In the Sudr Dewanee Adalut

By Appellant

Petition of J. Appeal with } ————— 12-4-4  
addl. paper ————— }

Vakalatnama ————— " 8 - "

Supplemental Petition ————— " 8 - "

Security Bond ————— " 1 - "

Batta for Summons ————— " 1 - 6

13-2-6

By Respondent

Vakalatnama ————— " 8 - "

Vakeel's fee ————— 3-10-1

4-2-1

17-4-7

Rspees 80-15-5

R. H. Wagoner  
P. H. Wagoner

W. H. Wagoner  
P. H. Wagoner

H. H. Wagoner  
A. H. Wagoner





~~वेदिकायाः प्रथमोऽध्यायः~~

वेदिकायाः प्रथमोऽध्यायः

११६१ श्रीमद्भगवद्गीता

२१६३६८ श्रीमद्भगवद्गीतायाः प्रथमोऽध्यायः १६१४-१६१५

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४२६७६२ श्रीमद्भगवद्गीता

~~६३६१६१~~

४६७ श्रीमद्भगवद्गीतायाः प्रथमोऽध्यायः

१३६२६६ श्रीमद्भगवद्गीता

१२ श्रीमद्भगवद्गीतायाः प्रथमोऽध्यायः

६८ श्रीमद्भगवद्गीता

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६९ श्रीमद्भगवद्गीता

६९६ श्रीमद्भगवद्गीता

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४६२६९ श्रीमद्भगवद्गीता

६८ श्रीमद्भगवद्गीता

३६१६९ श्रीमद्भगवद्गीता

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True Translation

M. M. M.

1st ed. 1912